

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/MP/2021 along with IA No. 26/IA/2022

Subject : Petition for execution/implementation of the order dated 3.6.2019 passed under Section 79 of the Electricity Act, 2003 by this Commission in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto.

Date of Hearing : 25.8.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 5 Ors.

Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Akshat Jain, Advocate, MBPMPL
Shri Abhishek Gupta, MBPMPL
Shri Pratush Singh, Advocate, MBPMPL
Shri Sitiesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTC

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for hearing. Learned counsel for the Respondent No.1, UPPCL, submitted that UPPCL has moved IA No. 26/IA/2022 in the instant Petition under Section 94 of the Electricity Act, 2003 read with Section 31 & Order XVI of the Code of Civil Procedure, 1908 and notice may be issued in the said IA directing the parties to complete the pleadings therein.

3. Learned counsel for the Petitioner submitted that the Petitioner has certain objections on the said IA and it may be taken up along with main Petition during the course of next hearing of the main matter. In response, learned counsel for the Respondent, UPPCL submitted that the Petitioner is always at liberty to raise its objections on the maintainability of IA, if any, in its reply and therefore, the Petitioner and PTC ought to be directed to file their reply to the IA.

4. Considering the submissions made by the parties, the Commission directed the Petitioner and the Respondent, PTC to file their comprehensive reply to the IA No.26/IA/2022, including their submissions on the maintainability of IA, if any, within

four weeks with copy to the Respondent, UPPCL, who may file its rejoinder, if any, within four weeks thereafter.

5. The Petition along with IA shall be listed for hearing on 24.11.2022.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**